

INDIAN STAMP (PUNJAB AMENDMENT) ACT, 2009

Preamble - INDIAN STAMP (PUNJAB AMENDMENT) ACT, 2009

THE INDIAN STAMP (PUNJAB AMENDMENT) ACT, 2009

[Act No. 10 of 2009]

[20th July, 2009]

PREAMBLE

An Act further to amend the Indian Stamp Act, 1899, in its application to the State of Punjab.

Be it enacted by the Legislature of the State of Punjab in the Sixtieth Year of the Republic of India.

Section 1 - Short title and commencement

- (1) This Act may be called the Indian Stamp (Punjab Amendment) Act, 2009.
- (2) It shall come into force at once.

Section 2 - Amendment in Schedule 1-A of Central Act 2 of 1899

In the Indian Stamp Act, 1899, in its application to the State of Punjab, in Schedule 1-A, under the column, captioned as "Proper Stamp-duty",--

- (1) in entry 2, against item (b), for the words "Twenty rupees", the words "Fifty rupees" shall be substituted;
- (2) against entry 3, for the words "Two hundred rupees", the words "Five hundred rupees" shall be substituted;
- (3) against entry 4, for the words "Fifteen rupees", the words "Twenty five rupees" shall be substituted;
- (4) in entry 5,--
 - (i) against item (a), for the words "Twenty five rupees", the words "Five hundred rupees" shall be substituted;
 - (ii) against item (b), for the words "Five rupees", the words "Fifty rupees" shall be substituted;

(iii) against item (c), for the words "Three hundred rupees", the words "Two thousand rupees" shall be substituted; and

(iv) against item (d), for the words "Fifteen rupees", the words "Fifty rupees" shall be substituted.;

(5) in entry 10,--

(i) against item (a), for the words "Five hundred rupees", the words "Five thousand rupees" shall be substituted; and

(ii) against item (b), for the words "One thousand rupees", the words "Ten thousand rupees" shall be substituted.;

(6) in entry 15, for the words "Ten rupees", "Twenty rupees" and "Ten rupees", the words "Twenty rupees", "Forty Rupees" and "Twenty rupees" shall, respectively, be substituted;

(7) against entry 17, for the words "Fifteen rupees", the words "Three hundred rupees" shall be substituted;

(8) in entry 26, against item (b), for the words "Twenty rupees", the words "Forty rupees" shall be substituted;

(9) against item 36, for the words "Five rupees", the words "Fifteen rupees" shall be substituted;

(10) in entry 39

(i) against item (a), for the words "Five hundred rupees", the words "Five thousand rupees" shall be substituted; and

(ii) against item (b), for the words "One thousand rupees", the words "Ten thousand rupees" shall be substituted;

(11) against entry 42, for the words "Fifteen rupees", the words "Forty five rupees" shall be substituted;

(12) in entry 46,--

(i) under the heading, captioned as " A-Instrument of-", against item (b), for the words "Twenty three rupees", the words "One thousand rupees" shall be substituted; and

(ii) under the heading, captioned as "B-Dissolution of-", for the words "Fifteen rupees", the words "Fifty rupees" shall be substituted.;

(13) in entry 48,--

(i) against item (a), for the words "One hundred rupees", the words "Five hundred rupees" shall be substituted;

(ii) against item (b), for the words "One hundred rupees", the words "Five hundred rupees" shall be substituted;

(iii) against item (c), for the words "Three hundred rupees", the words "One thousand rupees" shall be substituted;

(iv) against item (d), for the words "Three hundred rupees", the words "One thousand rupees" shall be substituted;

(v) against item (e), for the words "Six hundred rupees", the words "Two thousand rupees" shall be substituted;

(vi) against item (g), for the words "Seventy five rupees", the words "Three hundred fifty rupees" shall be substituted.;

(14) in entry 55,--

(i) against item (a), for the words, brackets and figure "Bond (No. 15)", the word "Conveyance" shall be substituted; and

(ii) against item (b), for the words "Twenty rupees", the words "The same duty as a Conveyance for such amount or value as set forth in the Release" shall be substituted.;

(15) in entry 57, against item (b), for the words "Twenty rupees", the words "Forty rupees" shall be substituted;

(16) in entry 58, under the heading, captioned as "Exemptions", against item B, for the words "Thirty rupees", the words "Sixty rupees" shall be substituted; and

(17) in entry 64,--

(i) against item A, for the words "Forty five rupees", the words "Ninety rupees" shall be substituted; and

(ii) against item B, for the words "Thirty rupees", the words "Sixty rupees" shall be substituted."